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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 20/NCLT/AHM/2018
CA(CAA) No. 133/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: Brilliant Retail Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DILIP KUMAR JAIN	PCS	Petitioner	
2.	Ravi Kapoor	PCS		

ORDER

Learned PCS Mr. Ravi Kapoor with Learned PCS Mr. Dilipkumar Jain present for Petitioner.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

No representation received from Public.

Heard arguments of learned PCS for Petitioner.

Petition is admitted.

Date of hearing fixed on 13.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Free Press Journal" Indore edition and "Chautha Sansar" Daily Indore Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, informing the date of hearing.

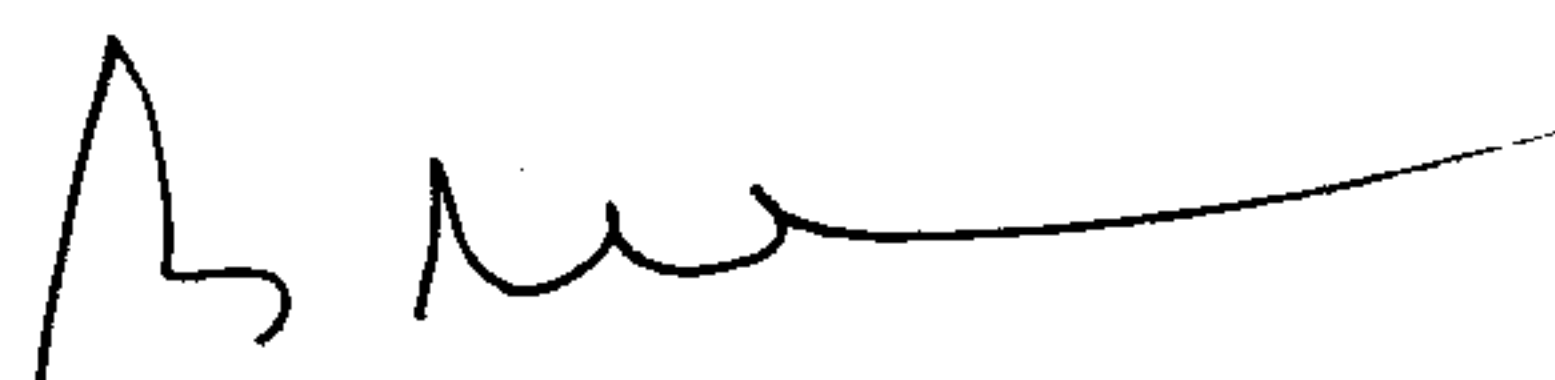
Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 13.02.2018 for hearing.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 15th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL